ITEM NO.11 COURT NO.11 SECTION XVI

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

MISCELLANEOUS APPLICATION Diary No(s). 7144/2025

[Arising out of impugned final judgment and order dated 13-12-2024 in C.A. No.14414/2024 passed by the Supreme Court of India]

BIPIN BIHARI SINHA @ BIPIN PRASAD SINGH

Petitioner(s)

VERSUS

HARISH JAISWAL

Respondent(s)

IA No. 108080/2025 - CONDONATION OF DELAY IN FILING IA No. 45783/2025 - DISCHARGE OF ADVOCATE ON RECORD

IA No. 36364/2025 - RECALLING THE COURTS ORDER

Date: 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

Harish Jaiswal- Applicant.

For Petitioner(s) :Ms. Vivya Nagpal, AOR

Mr. Abhishek Rai, Adv.

Mr. Ekansh Bansal, Adv.

Mr. Gyanant Singh, Adv.

Mr. Sarthak Shankar, Adv.

Mr. S. K. Verma, AOR

Dr. S.K.verma, Adv.

Mr. Arindam Mukherjee, Adv.

Ms. Ananya Verma, Adv.

Mr. Abhishek Sharma, Adv.

Mr. Janmejay Verma, Adv.

Mr. Abhishek Kumar, Adv.

For Respondent(s): Mr. J. M. Khanna, AOR

Mr. Rahul Joshi, Adv.

Ms. Shefali Sethi Khanna, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. This miscellaneous application is filed by the respondent-Harish Jaiswal, stating that he had never engaged any advocate in the matter, i.e. C.A. No.14414/2024 @ SLP(C)No.25905/2024) to appear in the case.
- 2. The order passed by us on 13.12.2024 indicates that the following four advocates had appeared on caveat on behalf of Mr. Harish Jaiswal-respondent through the AOR, Mr. J.M. Khanna.
 - 1. Mr. Muneshwar Shaw, Sr. Adv.
 - 2. Mr. Rattan Lal, Adv.
 - 3. Mr. J.M. Khanna, AOR
 - 4. Ms. Shefali Sethi Khanna, Adv.
- 3. On behalf of Mr. J.M. Khanna, Mr. Rahul Joshi appears and submits he has instructions to say that Mr. J.M. Khanna, learned advocate has left practice and has never been engaged in the matter. Ms. Shefali Sethi Khanna, learned advocate whose name is also shown in the proceedings also states that she has nothing to do with this case.
- 4. The respondent-Harish Jaiswal who has filed the application is present in the Court through Video Conferencing.
- 5. In view of the above, it is necessary to make a detailed inquiry into the matter. We direct the Secretary-General to nominate a Senior Officer to inquire into how and at whose instance it was made to appear as if the respondent counsels were engaged for consenting to the so-called settlement agreement dated 24.10.2024 leading to the consequential order passed by this Court dated 13.12.2024.
- 6. A preliminary inquiry may be made and a report be submitted in four weeks. On the basis of the report, we will take further action, including directions to lodge an FIR and further investigation.

- 7. Pending disposal of the application, order dated 13.12.2014 passed in Civil Appeal No.14414/2024 @ SLP(C)No.25905/2024) is recalled. The Special Leave Petition is restored to its original number.
- 8. List immediately after report is obtained.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)